

**GOVERNMENT OF INDIA
HUMAN RESOURCE DEVELOPMENT
LOK SABHA**

UNSTARRED QUESTION NO:4045
ANSWERED ON:05.09.2012
PERMISSION FOR COURSES
Dias Dr. Charles

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

- (a) the details of unlawful permission granted by the former Vice-Chancellor of Indira Gandhi National Open University (IGNOU) to conduct courses to outside institutions and agencies;
- (b) the amount of losses incurred by the IGNOU by way of unlawful grant of permission to conduct courses to outside educational agencies; and
- (c) the action taken against the persons involved in granting such permission?

Answer

MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DR.D. PURANDESWARI)

(a) to (c) In the year 2011, the Ministry on the request of Central Bureau of Investigation (CBI) has accorded permission under Section 6(A) of Delhi Special Police Establishment (DSPE) Act for conducting an enquiry/investigation against Prof. V. N. Rajasekharan Pillai, the then VC, IGNOU granting extension of recognition to Punjab Technical University, Jalandhar and Sikkim Manipal University, Sikkim in violation of the MoU. Recently in another case wherein, certain irregularities in signing of MoU between Indira Gandhi National Open University, New Delhi and Shri Angala Parmeshwari Education Trust (SAPET), Chennai has been reported, the Ministry has instituted a fact finding enquiry into the allegations. Meanwhile, the Board of Management (BOM) of IGNOU in its 111th meeting held on December 29, 2011 constituted a High Powered Committee to review its Programmes, their organizations and modes of delivery etc. in terms of Indira Gandhi National Open University's mandate. The High Powered Committee's Report was considered by BOM in its 113th Meeting held on May 31, 2012 and resolved the following:

- (i) Community College Scheme be subjected to a through time-bound review. Till then all actions be kept in abeyance. The Vice-Chancellor may constitute the Review Committee(s) to complete the task in six months.
- (ii) To review the Convergence Scheme and the report of the Committee in this regard be submitted by October, 2012.
- (iii) The MOUs signed by IGNOU be thoroughly examined and reviewed by a Committee. Only those MOUs shall be retained which are within the mandate of the University.

The Vice-Chancellor of the University has accordingly constituted Committees to look into the above mentioned resolutions of the BOM with the direction to submit the Report to the University by October, 2012.